

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1189  
ANSWERED ON:13.07.2009  
EXPLOITATION OF CHILD LABOUR  
Singh Shri Radha Mohan

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the guidelines/directives issued by the Union Government in regard to ban on employment of child labour are not being complied with;
- (b) if so, the reasons therefor;
- (c) whether the Government has set up any Cell to check the exploitation of child labour;
- (d) if so, the details and composition thereof; and
- (e) the reasons for the failure of the cell in controlling child labour?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a) & (b): Enforcement of law is an ongoing process. Section 2 (l) of the Child Labour (Prohibition & Regulation) Act, 1986 entrust the powers of enforcement of the Act to the State Governments in establishments other than those under the control of the Central Government or a railway administration or a major port or a mine or oilfield.
- (c): No Sir. Government of India has not set up any specific Cell to check the exploitation of child labour.
- (d) & (e): Do not arise.